
Utkarsh Tubes and Pipes Limited Vs Simplex Infrastructure Limited

G.A. Nos. 2825 and 3307 of 2014 and C.S. No. 325 of 2014

Court: Calcutta High Court

Date of Decision: Dec. 3, 2014

Acts Referred:

Arbitration and Conciliation Act, 1996 " Section 11, 2(1)(b), 7, 7(4), 7(5)

Citation: (2014) 12 CAL CK 0068

Hon'ble Judges: Soumen Sen, J

Bench: Single Bench

Advocate: Samrat Sen, Sr. Adv., J. Chowdhury, R. Ghosh and C. Gupta, Advocate for the Appellant; Pratap Chatterjee, Sr. Adv., Anirban Ray, Sourav Ghosh, P. Sinha and A.B. Mullick, Advocate for the Respondent

Judgement

Soumen Sen, J.

1. The plaintiff has instituted the suit against the defendant for recovery of a sum of Rs. 52,45,258/- on account of price of goods sold and

delivered. The plaintiff states that between 14th November, 2011 and 9th October, 2013, the defendant has issued diverse purchase orders on the

petitioner for supply of pipes of diverse specifications and quantities in connection with an ongoing project of civil works for their Swastik Metro

Project (Metro Station Commercial Tower and Residential Tower). The plaintiff has given the details of eight purchase orders on the basis of

which the plaintiff had sold, supplied and delivered the goods specified in such purchase orders to the defendant. The defendant had duly received

and accepted the said goods but did not pay the price of such goods sold and delivered.

2. The plaintiff has also taken out an interlocutory application in the suit praying, inter alia, for a judgment upon admission for a sum of Rs.

52,45,258/-. It is stated that the petitioner has unconditionally and unequivocally admitted, confirmed and acknowledged its indebtedness to the

plaintiff for the aforesaid sum which would appear from letters both dated 27th March, 2014. When this interlocutory application was moved, the

defendant came up with an application being G.A. No. 3307 of 2014 for stay of the suit on the ground that the subject matter of the suit is covered

by an Arbitration Agreement. It is stated in the said petition that the purchase orders referred to in the plaint contains a dispute resolution clause

which states:--

Arbitration: In the event of any difference or dispute arising out of or in connection with this purchase order, the same shall be first amicably

settled by mutual dialogue. If the parties fail to settle their difference or dispute arising out of or in connection with this work order (including

interpretation of the terms thereof,), the same shall be referred to arbitration. The Arbitration proceedings shall be by a Single Arbitrator appointed

by the Company Secretary of Simplex Infrastructure Limited and the award/decision of such arbitrator shall be final and binding upon both the

parties. The venue of the Arbitration shall be Kolkata. However the work shall not be stopped during the pendency of the proceedings and it shall

be ensured that such work is proceeded uninterruptedly"".

3. The applicant-defendant has annexed a true copy of one of such invoices entered into and between the parties containing the arbitration clause.

4. Mr. Pratap Chatterjee, learned senior Counsel appearing on behalf of the defendant in support of the said application contends that there is a

valid and enforceable arbitration agreement within the meaning of Section 2(1)(b) read with Section 7 of the arbitration Act. It is submitted that the

purchase order contains the said arbitration clause and in view of such arbitration clause, all disputes and differences are required to be resolved by

the mechanism of arbitration. It is submitted that after execution of the aforesaid work orders, disputes and differences had arisen between the

parties regarding payments thereof. The plaintiff instead of carrying out the works, in terms of the said work orders and in utter disregard of the

arbitration clause contained in the said agreement has instituted this suit against the defendants. It is submitted that the subject matter of the suit is

squarely covered by the arbitration agreement and in view thereof the parties are required to refer to arbitration.

5. Per contra Mr. Samrat Sen, the learned Senior Counsel appearing on behalf of the plaintiff submits that the application for stay of suit is required

to be rejected, inter alia, on the grounds stated hereinafter.

6. Even if the purchase orders constitute a valid contract between the plaintiff and the defendant No. 1, the arbitration clause contained therein will

not be an arbitration agreement within the meaning of Section 7 of the Arbitration & Conciliation Act, 1996. The plaintiff is not a signatory to the

purchase orders.

7. In order to be an arbitration agreement within the meaning of Section 7(4) of the said Act, the document must be signed by both sides. In this

regard, reference is made to Keshan Mimani Vs. Indu Kocher, .

8. It is submitted that in the said decision, it is stated that the arbitration agreement is binding upon those persons who are parties to the same. In

other words the arbitration agreement cannot bind any person other than who are signatories to the same.

9. Even in terms of Section 7(5) of the said Act, the arbitration clause in the purchase order will not constitute an arbitration agreement. Indeed, in

some of the plaintiff's invoices there is reference to the purchase order, but to constitute an arbitration agreement within the meaning of Section

7(5) of the said Act, there has to be clear reference not only just to the purchase orders but also to clearly indicate an intention of the plaintiff to

incorporate the arbitration clause into the contract"".

10. In this regard, the learned Counsel has referred to the following decisions:--

i) M.R. Engineers and Contractors Pvt. Ltd. Vs. Som Datt Builders Ltd., .

ii) Ghanshyam Sharma Vs. South City Projects (Kolkata) Limited, .

11. It is, thus, submitted that it goes without saying that a decision on the existence of a valid arbitration agreement and/or whether the subject

matter of the suit is covered by the arbitration agreement has to be in the nature of a final and conclusive decision. Unlike in Section 11, in a

Section 8 application, a prima facie view cannot be taken since Section 8 of the 1996 Act contemplates termination of an action before a judicial

authority. In this regard reference has been made to Great Eastern Energy Corporation Limited Vs. Jain Irrigation Systems Limited, .

12. The appointing authority or its nominee would not be free from bias or impartiality and, accordingly, the petitioner should not be referred to an

arbitration before an arbitrator to be appointed by either the Company Secretary or the Managing Director as the case may be. In other words,

the clause giving unfettered discretion to one of the parties to the contract to appoint himself or to nominate an arbitrator would raise a serious

apprehension of bias and impartiality of the person to be appointed as an arbitrator and this is a factor which is required to be taken into

consideration while deciding an application under Section 8 of the said Act. It is argued that to be a valid arbitration agreement under the

Arbitration & Conciliation Act, 1996 it has to be an arbitration agreement which would ensure constitution of an independent arbitral tribunal and

not an arbitral tribunal where the arbitrator himself is a person interested in the outcome of the reference or nominee of such a person. An

arbitration agreement whereby the arbitrator is the Managing Director or nominee of the Managing Director of one of the warring parties is not a

valid arbitration agreement.

13. The learned Counsel has referred to M/s. Castrol India Limited Vs. M/s. Apex Tooling Solutions and Others, and submitted that an

application under Section 8 was rejected on the ground that the Arbitrator would be the Managing Director or a nominee of Managing Director of

one of the parties.

14. The aforesaid decision has been followed in Denel (Proprietary Limited) Vs. Govt. of India, Ministry of Defence, where even though the

appointing authority in this case was a very senior civil servant, the Supreme Court appointed an independent arbitrator.

15. The learned Counsel has also referred to the decisions in Bipromasz Bipron Trading SA Vs. Bharat Electronics Limited (BEL), and Indian Oil

Corporation Ltd. and Others Vs. Raja Transport (P) Ltd., where also even though the appointing authority was the Chairman and Managing

Director of a Public Sector Undertaking, the Supreme Court appointed an independent Arbitrator.

16. The application for appointment of an arbitrator is also not accompanied by the original arbitration agreement or a duly certified copy thereof.

It is submitted that in Atul Singh and Others Vs. Sunil Kumar Singh and Others, , the Hon"ble Supreme Court held that requirement of the

application under Section 8 of the said Act to be accompanied by the original arbitration agreement or a duly certified copy thereof is mandatory

and even if a copy thereof is on record the application cannot be entertained. Since neither the original agreement nor a duly certified copy thereof

is not annexed to the petition, the said arbitration clause is not enforceable and the parties cannot be referred to arbitration.

17. On a plain reading of the plaint, it appears that the plaintiff has annexed the purchase order at Page 23 of the Petition which is the same

purchase order relied upon by the defendant in its Section 8 application. The plaint does not show that the goods were supplied dehorse any

agreement. The plaintiff has relied on the same purchase order to prove the transaction. In fact, in Paragraphs 3 and 4 of the Petition which is

almost in verbatim of the plaint, the plaintiff has relied upon the very same purchase orders in order to support its claim. The relevant portion of

Paragraphs 3 and 4 are set out hereinbelow:--

3. At the request of the defendant, the petitioner agreed to supply and deliver to the defendant, the said goods of agreed specifications and

quantities and at agreed rates. The terms and conditions of the contract by and between the parties will appear, inter alia, from and be evidenced

from the purchase orders placed by the defendant on the petitioner, the tax invoices/bills raised by the petitioner on the defendant, the

contemporaneous correspondence and the course of conduct of the parties as mentioned more fully and particularly hereinafter.

4. Between 14th November, 2011 and 9th October, 2013, the defendant has issued diverse purchase orders on the petitioner for supply of the

said goods. A copy of one such Purchase Order and a copy of one of such Invoice are annexed hereto and collectively marked with the letter

A"".

18. Thereafter in Paragraph 4, the plaintiff-petitioner has referred to 8 purchase orders and one set of complete purchase orders relied upon in the

Petition would show in Clause 23, there is a specific reference to arbitration. In terms of the arbitration clause, the Company Secretary of the

defendant is the appointing authority who shall appoint a single arbitrator in the event of any differences of dispute arising out of or in connection

with the purchase order. On the basis of aforesaid pleadings, it is too late in the day to contend that the purchase orders each constitute an

independent contract dehorse the terms and conditions forming part of Annexure ""A"" to the documents referred to in Paragraph 4 of the Petition.

19. Once the plaintiff has accepted that the goods were supplied under various purchase orders on the basis of the terms mentioned in the

purchase order which contains an arbitration clause, the argument made as to the legality, validity and existence of the arbitration agreement

immediately falls to ground. The contractual documents containing arbitration clause disclosed by the plaintiff coupled with non-denial of execution

of such documents clearly establish the existence and enforceability of the arbitration agreement.

20. Under Section 7 of the Arbitration and Conciliation Act, an agreement is required to be in writing. The signing of agreement by both the parties

is not necessary. Babaji Automotive Vs. Indian Oil Corporation Limited,

21. The other principal ground of challenge appears to be with regard to the impartiality of the appointing authority. The arbitration clause reads

that the arbitration proceeding under Clause 23 of the purchase order shall be conducted by the single arbitrator appointed by the Company

Secretary of Simplex Ltd. In Indian Oil Corporation Ltd. (supra) in Paragraph 13, the Hon"ble Supreme Court held:--

Arbitration is a binding voluntary alternative dispute resolution process by a private forum chosen by the parties. If a party, with open eyes and full

knowledge and comprehension of the relevant provision enters into a contract with a Government/statutory corporation/public sector undertaking

containing an arbitration agreement providing that one of its Secretaries/Directors shall be the arbitrator, he cannot subsequently turn around and

contend that he is agreeable for settlement of the disputes by arbitration, but not by the named arbitrator who is an employee of the other party.

No party can say he will be bound by only one part of the agreement and not the other part, unless such other part is impossible of performance or

is void being contrary to the provisions of the Act, and is severable from the remaining part of the agreement. A party to the contract cannot claim

the benefit of arbitration under the arbitration clause, but ignore the appointment procedure relating to the named arbitrator contained in the

arbitration clause.

22. In deciding an application under Section 8 of the Act, the Court is not exercising a power under Section 11 of the Act. Unlike Section 11, in

an application under Section 8, the Court does not appoint an arbitrator but upon arriving at a finding that there is a valid arbitration clause and the

subject matter of the suit is covered by such arbitration clause, the Court is obliged to refer the parties to arbitration.

23. In the instant case, it cannot be said that the arbitrator to be appointed by the Company Secretary could not be impartial. The Arbitration and

Conciliation Act provides remedy in the event the arbitrator is found to be partial and bias. This Court is of the view that there is a valid arbitration

clause which is enforceable in law. The parties are, accordingly, referred to arbitration. It is needless to mention that the appointing authority shall

exercise its power in good faith and shall appoint a person who is expected to function independently and impartially.

24. The argument made by the plaintiff with regard to the merits of the controversy is not required to be gone into at this stage having regard to the

fact that the disputes are covered by the arbitration clause. However, it is submitted that in view of unequivocal admission of liability by the

defendant some interim protection should be granted to the plaintiff till the arbitration proceeding commence. This argument is, however, subject to

the prejudice of the petitioner that there is no valid enforceable arbitration agreement.

25. I have already held that there is a valid enforceable arbitration agreement between the parties. In view thereof, the parties are referred to

arbitration. In so far as interim relief is concerned, the argument is based on a decision of the Hon^{ble} Supreme Court in Sameer Barar and Others

Vs. Ratan Bhushan Jain and Others, that the application for interim relief can be considered as an application under Section 9 of the Arbitration

and Conciliation Act and interim protections may be granted till the matter is being adjudicated by the arbitrator. Although the argument on behalf

of the plaintiff for an interim relief, prima facie, appears to be of some substances but this Court has no jurisdiction to treat the said application

under Section 9 of the Arbitration and Conciliation Act, 1996. The present determination of this Court does not permit conversion of the said

interlocutory application into an application under Section 9 of the Arbitration and Conciliation Act. Moreover, to be fair the defendant is required

to be heard on merits before passing any interim order. However, this Court is unable to do so because of lack of determination.

26. In view thereof G.A. No. 3307 of 2014 is allowed.

27. Since the suit is held to be not maintainable in view of the arbitration clause, C.S. No. 325 of 2014 and G.A. No. 2825 of 2014 are dismissed.

This order of dismissal, however, shall not prevent the petitioner to take appropriate steps in accordance with law.

28. Urgent xerox certified copy of this judgment, if applied for, be given to the parties on usual undertaking.